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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1042/96.

Dt. of Decision : 2-9-96.

YADALA RAJU BABU

.. Applicant.

vs

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub-Divisional Officer,
Telecom, Adilabad, Adilabad Dist.
3. The Chief General Manager,
Telecommunications, Nampally,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. Ch. Jagannatha Rao

Counsel for the Respondents : Mr. V. V. Vijay Kumar, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE B.C. SAKSENA : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

E-2
ORDER

Oral Order (Per Hon'ble Shri R.Rangarajan, Member (Admn.))

Heard Mr. Ch.Jagannatha Rao, learned counsel for the applicant and Mr. Vinod Kumar, learned counsel for the respondents.

2. It is stated ~~that~~ for the applicant that he worked as Casual Mazdoor from 01-11-87 to 10-09-94, subsequently he was discharged. Later he ~~has~~ re-engaged on 25-1-1996 as a Casual Mazdoor and he was worked in that capacity upto 30-05-96 under the control of R-2. Thereafter he was not re-engaged.

3. This OA is filed praying for a declaration to the respondents that the applicant is entitled for re-engagement in view of the instructions issued by the Director General, Telecommunications and also as per the Lr.No.TA/IC/1-2/III, dated 31-10-1991 and Lr.No.TA/RE/20-1/Rlgs./Corr., dated 22-02-1993 issued by R-3 and for a consequential direction to re-engage him forthwith.

4. From the details given above it looks that the applicant had worked in the department earlier thereby he gained some experience in the working of the department. In view of the above, he will be a better substitute if any engagement of casual labour is to be made from open market by engaging fresh face. As he was engaged earlier to June 1988 there may not be any need for him to come through the employment exchange.

5. There is no prayer in this OA regarding counting of his past services. Hence, ~~no direction in regard to count of past services or regularising him. These reliefs will be done by the~~ ^{need to give County benefit} respondents in accordance with law.

6. In the result, the following direction is given:-

The applicant should be re-engaged in future if there is work in preference to freshers from the open market. No direction is given in regard to count of past service or regularisation of his service. In pursuance of this direction if he is going to be ~~engaged~~ ^{who} engaged in future, if there is work, none of casual labourers ~~are~~ already in casual service shall be retrenched.

7. The OA is ordered accordingly at the admission stage itself. No costs.

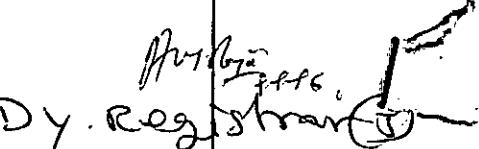


(R. Rangarajan)
Member (Admn.)



(B.C. Saksena)
Vice Chairman


Dated : The 2nd Sep. 1996.
(Dictated in Open Court)


D.Y. Registrar

spr

3.4.

O.A. No. 1042/96

Copy to:

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub Divisional Officer,
Telecom, Adilabad District,
Adilabad.
3. The Chief General Manager,
Telecommunications, Nampally,
Hyderabad.
4. One copy to Mr. Ch. Jagannatha Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr. V. Vinod Kumar, Addl. CGSC,
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

9/9/96
Typed By
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Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

Pluckable for Justice B. S. Lalgunc (V.C.)
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED:

21/9/96

ORDER JUDGEMENT
R.A/C.P./M.A.110.

in
O.A. NO. 1042/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLKR

II COURT

A/w copies got

No Space Copy
केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
HYDERABAD BENCH

12 SEP 1996

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9/9/96